

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. O.A. 500/87.

DATE OF DECISION: 8.9.1992.

B.N. Nangru & Ors.

... Petitioners.

Versus

U.O.I. & Ors.

... Respondents.

CORAM: THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioners.

.... None.

For the Respondents.

.... Shri J.C. Madan, proxy
for Shri P.P. Khurana,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath,
Chairman)

The petitioners in this case have sought for a direction to grant them selection grade of Junior Technical Assistant at the Headquarters of the D.G.E.& T. with effect from 5.9.1971 onwards. The reply of the respondents is that, firstly, the requisite number of selection grade posts were not available in the Headquarters to consider the cases of the petitioners and, secondly, that the petitioners were not under any circumstances qualified for grant of selection grade. Reliance in this behalf is placed on the order of the Government of India/produced as Annexure-I to the reply. It is clear from the said order that for becoming eligible for appointment to the selection grade, an employee should have rendered a minimum of 14 years of service. The respondents have stated that the petitioners did not have the requisite minimum number of 14 years of service in the year 1971 in the pre-revised scale of that

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on grade as / the dates on which they claim selection grade.

The petitioners have not placed any material to satisfy us that at the relevant point of time they had minimum requirement of 14 years of service. As we are satisfied that the petitioners under any circumstances were not eligible for appointment to the selection grade as they did not have the minimum 14 years of service as required by the relevant Government of India's order referred to above, this petition has to fail. As the petitioners have failed this to establish / contention, we need not examine unnecessarily the other contentions raised by the petitioners.

3. For the reasons stated above, this petition fails and is dismissed. No costs.

SRD
080992

Silayath
(I.K. RASGOTRA)
MEMBER(A)

V.S. Malimath
(V.S. MALIMATH)
CHAIRMAN